

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 546 of 2020

IN THE MATTER OF:

Rajratan Babulal Agarwal

...Appellant

Versus

Solartex India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Ritin Rai, Sr. Advocate with Mr. Anish Agarwal, Mr. Mayur Khandeparkar, Ms. Vanshika Gupta and Mr. Tejas Agarwal, Advocates.

For Respondents: Mr. Pavan Godiwal, Advocate for R-1. Mr. Vishnu Shankar, Advocate with Mr. Kailash T. Shah, IRP for R-2 & 3.

ORDER
(Through Virtual Mode)

28.08.2020: Learned counsel for the Appellant submits that written submission has been filed. Since same is not on record, the same may be filed afresh within one week. Respondent No. 1 has filed its written submission and same is taken on record. Learned counsel for Respondent No.2 (RP) submits that he relies upon his reply affidavit/counter.

Let the matter be processed for final hearing. List the appeal 'for hearing' on **18th September, 2020.**

Interim direction to be continued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc